

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 315

IA-546/2024

In

IB-522(ND)/2023

IN THE MATTER OF:

M/s. Genesis Dream merchants Pvt Ltd.

.... Petitioner/Applicant

Vs.

Kapil Kumar

.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Sumit K. Batra, Mr. Manish Khurana, Ms. Priyanka
Jindal Advs.

For the RP : Mr. Binod kumar Singh

For Respondent : Mr. Yogesh Subhash Kolte Adv.

ORDER

IA-546/2024

Ld. Counsel appearing for the Personal Guarantor has stated that the objections have been filed on 06.05.2024.

He shall take steps to bring the objections on record within 3 days.

List the matter for arguments **on 29.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)